GOVERNMENTOF INDIA MINISTRY OFFINANCE DEPARTMENTOF FINANCIAL SERVICES

LOK SABHA

UNSTARREDQUESTION NO: †347 TO BE ANSWEREDON THE 24th JUNE, 2019/ASHADHA3, 1941(SAKA)

QUESTION Bank Sub-judice Cases

†347: SHRIGOPALCHINNAY & SHETTY:

Willthe Ministerof FINANCEbe pleased to state:

- (a) the details of the sub-judice cases before the NationalCompanyLaw Tribunal (NCLT)as on date, bank-wise;
- (b) the number of cases transferred to NCLT during each of the last five years, bank-wise;
- (c) whether the Governmenthas taken departmentalaction/or proposes to take any action against such bank officers by fixing their responsibility for not sending case to NCLT of small and mediument repreneurs who want to repay their bank loans after declaring their Non-performing Assets; and
- (d) if so, the details thereof?

ANSWER

To be answered by FINANCEMINISTER (SMT. NIRMALASITHARAMAN)

(a) and (b): The information is being collected and will be laid on the Table of the House.

(c) to (d): As per inputs received from Public Sector Banks, as on 31.5.2019, no departmentalaction has been taken against bank officers for not sending cases to NCLT of small and medium entrepreneurswho want to repay their bank loans after declaring their Non-performing Assets.
